

water available to the residents of Delhi :-

1. SHORT TERM MEASURES :

- (i) A 40 MGD water treatment plant at Nangloi is under construction. The Work is likely to be completed shortly.
- (ii) Tenders have been reinvited for the construction of 20 MGD water treatment plant at Bawana.
- (iii) Two ranney wells have been commissioned to augment water supply and the 3rd one is under flushing and trial run.

2. LONG TERM MEASURES :

An agreement has been signed between the Chief Ministers of the five riparian States, including Delhi, on 12.5.94 to share water from the river Yamuna. According to this agreement, Delhi will get 0.724 BCM (consumptive) or 2000 cusecs of raw water on completion of Renuka, Lakhawar Vyasi and Kishau Dams on the river Yamuna.

**Water-Pumping Systems**

4324. SHRI JAGMOHAN : Will the PRIME MINISTER be pleased to state :

(a) whether the National Council for Applied Economic Research carried out an evaluation of the various water-pumping systems that are being operated through wind-mills; and

(b) if so, the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) No Sir.

(b) Does not arise.

**Fixing of Price**

4325. SHRI SIBU SOREN : Will the PRIME MINISTER be pleased to state :

(a) the price fixed for Janta, LIG, and MIG Flats of DDA under the Ambedkar Awas Yojana; and

(b) the criteria fixed for fixing the price?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The Delhi Development Authority has reported that the present cost of Janta, LIG and MIG flats including flats under Ambedkar Awas Yojana is as under :-

- |                                    |   |
|------------------------------------|---|
| (i) Janta - Rs. 1.50 to 1.75 lakhs | } Depending upon the plinth area of the flat. |
| (ii) LIG - Rs. 3.50 to 4.00 lakhs  |   |
| (iii) MIG - Rs. 5.50 to 6.50 lakhs |   |

(b) The cost of DDA flats is fixed on the basis of actual expenditure incurred on construction. The cost is, however, pooled for all the schemes completed in a month so as to maintain uniformity in the cost to be charged from allottees of the same batch. In addition to above, overhead charges, as applicable to other schemes, are also added.

**Roads in Villages**

4326. SHRI RAMSAGAR : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the number of villages with population 1000 and above that have been connected by roads with towns and cities in Barabanki District of Uttar Pradesh and by when will the remaining villages be connected;

(b) whether under minimum needs programme (Roads), 83.4% villages with population 1000s above were targetted to be connected by roads upto 1994-95;

(c) if so, the extent to which the target has been achieved;

(d) whether all villages with population 1000 and above were proposed to be connected by roads by the end of the Eighth Plan period; and

(e) if so, the number of villages that are expected to remain unconnected by roads giving the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) This Ministry does not maintain data on district-wise connectivity of villages in the States.

(b) and (c). Under Minimum Needs Programme, about 85% of villages with population of 1000 and above are likely to have been connected by roads upto 1994-95.

(d) Yes, Sir.

(e) It is not possible to anticipate the number of villages that would remain unconnected by roads at end of the Eighth Plan.

**Illegal Construction**

4327. SHRI A.C. JOSE : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government are aware of the illegal constructions in DDA residential flats;

(b) if so, the details of action, if any, taken to remove such constructions; and

(c) if no action has been taken to remove such constructions the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) and (c). The DDA has reported that whenever any unauthorised construction is detected in a colony developed by it but not transferred to Municipal Corporation of Delhi, immediate action is taken by issuing show cause notices at appropriate level under the provisions of the Delhi Development Act 1957. If the unauthorised construction is not stopped, demolition orders are served upon the allottee/occupant.

The details of action taken by DDA for removing the unauthorised constructions during the last three years (upto March, 1996) are as under :-

(i) Cases in which show cause notices issued	- 12996
(ii) Cases in which demolition was carried out	- 408
(iii) Cases in which sealing was done	- 23
(iv) Cases in which FIR was lodged	- 07

In the areas which have been denotified and transferred to the Municipal Corporation of Delhi, action to detect and remove unauthorised construction is taken by the Municipal Corporation of Delhi. Municipal Corporation of Delhi has, however, reported that there is no separate record is maintained about the unauthorised constructions made in DDA flats. The details of action taken by it during the last three years (upto 30.6.96) against unauthorised constructions are as under :

Booking	8612
Demolition	567
FIR lodged under DMC Act.	81
Properties	581
Requests for electric disconnection sent to D.E.S.U.	370

#### Migration

4328. SHRI MANIKRAO HODLYA GAVIT : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the migration from rural to urban areas is increasing day by day;

(b) if so, the details thereof;

(c) whether it is also a fact that a growing proportion of migrants are women;

(d) if so, whether any study has been conducted in this regard; and

(e) if so, the details thereof and the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) The 1991 Census data pertaining to migration are yet to be published by the Census of India. Therefore, the details of rural-urban migration are not available at present.

(c) In the absence of availability of census data on rural-urban migration, it is not possible to make a definite conclusion regarding whether growing proportion of migrants are women or not.

(d) No national study has been conducted by the Government of India regarding migration of women from rural to urban areas.

(e) Does not arise.

#### Drinking water problem in Hyderabad

4329. SHRI B. DHARMABIKSHAM : Will the PRIME MINISTER be pleased to state the assistance sought by Andhra Pradesh Government to meet drinking water problem of Hyderabad and the funds provided by the Central Government for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : No assistance has been sought by the Government of Andhra Pradesh from the Central Government for solving the drinking water problem of Hyderabad. No funds have been provided by the Central Government for this purpose.

#### Schemes for Urban Poor

4330. SHRI SANAT MEHTA : Will the PRIME MINISTER be pleased to state :

(a) the total financial provisions for various schemes for urban poor viz. SUWE (Scheme for Urban Wage Employment), NRY (Nehru Rozgar Yojana) ; SUME (Scheme for Urban Micro Enterprises) and SASU (Scheme for Shelter Upgradations) during 1995-96 and 1996-97; and

(b) the total expenditure incurred on each scheme during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). The details of total financial provision and expenditure for